

Government of India
Department of Empowerment of Persons with Disabilities (Divyangjan)
Ministry of Social Justice and Empowerment
Rajya Sabha

Unstarred Question No.1076
To be answered on 09.03.2017

Implementation of welfare programmes for disabled

1076. SHRIMATI SASIKALA PUSHPA :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government is aware that due to lack of uniform procedures across the country, there is inordinate delay in implementing various welfare programmes envisaged in the Rights of Persons with Disabilities Act;
- (b) if so, the details thereof;
- (c) whether Government would come forward to solve this problem on pan-India basis; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHANPAL GURJAR)

(a) & (b) Disability certificate is the primary document required for a person with disability to avail the benefits of various schemes/Programmes implemented by State Governments as well as Central Government. The procedure for issuance of disability certificate has been streamlined by the Central Government vide the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Amendment Rules 2009 notified on 30th December, 2009. These Rules are uniformly applicable throughout the country. However, it has been brought to the notice of this Ministry that the disability certificates issued by one State Government/UT are not considered valid in other States/UTs.

(c) & (d) The Rights of Persons with Disabilities Act, 2016 has been notified by the Government on 28.12.2016. As per the provisions of this Act, the disability certificate issued by a certifying authority would now be valid across the country. Further, the Ministry has developed a web-based software application for issuance of disability certificate along with Unique Identity Card to all persons with disabilities across the country.
